

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:128  
ANSWERED ON:29.07.2003  
RELIGIOUS CONVERSIONS  
ADHIR RANJAN CHOWDHURY;SHYAMA SINGH

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government have received memorandum from various organisations opposing religious conversions in various parts of the country, particularly in Chhattisgarg, Madhya Pradesh and Nagaland;
- (b) if so, the facts and details thereof;
- (c) whether the Government have chalked out any comprehensive plan to check the conversions;
- (d) if so, the details thereof;
- (e) whether the Government propose to bring a uniform legislation in this regard during the current session;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

(a) to (g): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF THE LOK SABHA STARRED QUESTION NO. 128 D, 29.7.2003 REGARDING RELIGIOUS CONVERSIONS.

(a) to (g): Reports are received from time to time that certain organisations oppose religious conversions by coercive means allegedly taking place in various parts of the country. Recently, it is reported that the Vishwa Hindu Parishad in the meeting of its Governing Council held in June, 2003 at Raipur, Chattisgarh demanded a Central Legislation to stop such religious conversions. A similar demand was also reportedly raised by the Rashtriya Swamsevak Sangh in its Akhil Bharatiya Karyakari Mandal meeting held on July 5-6, 2003 at Kanyakumari, Tamil Nadu. The State Governments of Arunchal Pradesh, Madhya Pradesh, Orissa, Tamil Nadu and Gujarat have earlier enacted legislations prohibiting conversions from one religion to another by use of force, allurement or by fraudulent means.

Public Order is a State subject and falls within the purview of Entry 1 of List II of the Seventh Schedule to the Constitution. As such, it is for the State Government to enact suitable legislation in this regard.